
(2016) 03 SC CK 0112

In the Supreme Court Of India

Case No : Review Petition (C) Nos. 1879-1881/2015 in Writ Petition (C) Nos. 13/2003, 197/2004, 302/2012, R.P. (C) Nos. 1876-1877/2015 in W.P. (C) No. 197/2004, R.P. (C) No. 1834/2015 in W.P. (C) No. 197/2004, R.P. (C) Nos. 2703-2705/2015 in W.P. (C) Nos. 13/2003, 1

State of Karnataka

APPELLANT

Vs

Common Cause and Others

RESPONDENT

Date of Decision : 18-03-2016

Acts Referred:

Citation : (2016) AIR(SCW) 1437 : (2017) 1 AIRJharR 682 : (2016) AIRSC 1437 : (2016) AIISCR 864 : (2016) 3 AIWC 2652 : (2016) 3 JT 201 : (2016) 3 Scale 346 : (2016) 13 SCC 639

Hon'ble Judges : Ranjan Gogoi and Pinaki Chandra Ghose, JJ.

Bench : Division Bench

Final Decision : Disposed Of

Judgement

1. We have heard the learned Counsels for all the contesting parties. Upon due consideration, we review our judgment dated 13th May, 2015 passed in Writ Petition (Civil) No. 13 of 2003, Writ Petition (Civil) No. 197 of 2004 and Writ Petition (Civil) No. 302 of 2012 to the extent indicated below:

(i) The exception carved out in paragraph 23 of the aforesaid judgment dated 13th May, 2015 permitting the publication of the photographs of the President, Prime Minister and Chief Justice of the country, subject to the said authorities themselves deciding the question, is now extended to the Governors and the Chief Ministers of the States.

(ii) In lieu of the photograph of the Prime Minister, the photograph of the Departmental (Cabinet) Minister/Minister In-charge of the concerned Ministry may be published, if so desired.

(iii) In the States, similarly, the photograph of the Departmental (Cabinet) Minister/Minister In-charge in lieu of the photograph of the Chief Minister may be

published, if so desired.

(iv) All other observations/directions in the aforesaid judgment dated 13th May, 2015 shall continue to remain in force subject to the above modification.

2. The review petitions are disposed of in the above terms.